Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal no.180 of 2012 & IA 319 of 2012 and Appeal no.181 of 2012 & IA-317 of 2012, IA-320 of 2012 and IA-4/2013

Dated: 30th May, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)

Appeal no.180 of 2012 & IA 319 of 2012

Shell India Markets Pvt. Ltd. Appellant (s)

Versus

Indian Oil Corporation Ltd. & Ors. ... Respondent (s)

Counsel for the Appellant (s): Mr. Jay Savla, Adv.,

Mr. Prabhat K.C., Adv.

Counsel for the Respondent(s): Mr. Abhinav Vashisht, Sr.Adv.,

Mr.Rajat Navet, Adv. and Ms. Prachi V. Sharma, Adv.

for Respondents

Mr. Prashant Bezboruah, Adv. and

Mr. Rakesh Dewan for R-6,

Appeal no.181 of 2012 & IA-317 of 2012, IA-320 of 2012 and IA-4/2013

Reliance Industries Ltd. & Ors. Appellant (s)

Versus

Indian Oil Corporation Ltd. & Ors. ... Respondent (s)

Counsel for the Appellant (s): Mr. K.R. Sasiprabhu and

Mr. Somiran Sharma, Adv.

Counsel for the Respondent(s): Mr. Abhinav Vashisht, Sr.Adv. and

Mr.Rajat Navet, Adv. and

Ms. Prachi V.Sharma for R-1, 2 and 3

Mr. Jay Savla, Adv. with

Mr. Prashant Bezboruah for R-8, Mr. Rakesh Dewan for R-8,

<u>ORDER</u>

We have heard the Learned Counsel for the Appellant in Appeal No.180 of 2012. They have also filed their written submissions after serving copy on the other side. The Board filed their common written submissions after serving copy on the other side in both the appeals.

Post the matter for making reply submissions in both the appeals on 08.07.2013 at 2.30 P.M.

(Nayan Mani Borah) Technical Member (P&NG) (Justice M. Karpaga Vinayagam) Chairperson

pr/rt